

HEAD OFFICE

Uttarakhand Environment Protection

and Pollution Control Board

46-B, I.T. Park, Sahastradhara Road,

Dehradun (Uttarakhand)



Action Taken Report

Original Application No. 123/2018

In compliance of order dated 03.12.2019

of the

Hon'ble National Green Tribunal,

Principal Bench,

New Delhi

Action Taken Report
In the matter of Original Application No. 123 of 2018

Sidhgarbyang Sewa Kalyan Samiti

Vs

State of Uttarakhand and Others

Hon'ble NGT in the above-mentioned Original Application on dated 03.12.2019 has passed the following directions: -

1. A joint Committee of CPCB and SPCB may assess the cost of restoration of the environment and amount of compensation required to be paid to the victims. The committee will be at liberty to take assistance of any expert. The nodal agency will be the SPCB for the purpose.
2. The Committee may also assess the performance of the defaulting units and CETP and determine whether any further amount of compensation needs to be recovered from the defaulting units and CETP.
3. SPCB may transfer an amount of RS 25 lakh to the District Legal Service Authority, District Udham Singh Nagar. The District Legal Service Authority may assess the claim of any victim and disburse the amount to such Victim. District Magistrate Udham Singh Nagar will render such assistance as may be required for the purpose. The deposit and leftover amount, if any, will abide by further directions.

In compliance of the order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 03.12.2019, **compliance report is as follows: -**

For the Direction-1: State Pollution Control Board has constituted a committee dated 31.07.2020 consisting of the officials from CPCB and SPCB as well as District Agriculture Officer, District Udham Singh Nagar; Representative of G.B. Pant University of Agriculture and Technology and; representative of District Magistrate Udham Singh Nagar for assessment of environment restoration and assessment of compensation for victims. Copy of such order is placed at **Annexure-1**.

For the Direction-2: CPCB and SPCB jointly visit the 20 industrial units and CETP in the Sitarganj Area in the month of January 2020. Status of compliance and action taken by SPCB on the recommendation of the joint report is as follows: -

S.N	Name of industry	Present status of compliance during joint inspection	Recommendation	Action Taken by SPCB
01/21	M/s Balaji Action build Pvt. Ltd. C-34 & C-34 (A), Phase-III ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	<p>1.The unit may be levied environmental of Rs 1041081.60 (ten lakh forty one thousand eighty one rupees) for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental of Rs 60,00,000.00 (sixty lakh) for violation of the prescribed inlet notified standards.</p> <p>3.The unit should carry out adequacy assessment of ZLD system through reputed institution like IIT, NIT etc.</p> <p>4.The unit shall install flow measuring device at recycle point of ETP/STP treated water and maintaining records of the same.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.
02/21	M/s Parle Biscuits Pvt. Ltd. D-10, Industrial Park, Sitarganj, U S Nagar, Uttarakhand- 262405	Compliance	<p>1.The unit may be levied environmental compensation of 3,70,871.00 (three lakh seventy thousand eight hundred seventy-one rupees) for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental compensation of 78,37,500.00 (seventy-eight lakh thirty-seven thousand five hundred rupees) for violation of the prescribed inlet notified standards.</p> <p>3.The unit should maintain log book for the generation and disposal of the sludge.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			4.The unit should install the flow meter at inlet point of ETP cum STP and maintained records of the same.	
03/21	M/s Agmeco Faucets Pvt. Ltd. C-37B, ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Non-Compliance	<p>1.The unit may be levied environmental compensation of 42,752.00 (fourty two seven hundred fifty two) for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental compensation Rs 20000/day till achieving the prescribed norms.</p> <p>3.The unit may be levied environmental compensation Rs 69.62/day till obtaining NOC from CGWA.</p> <p>4.The unit may be levied environmental compensation of Rs 1,22,80,000 (one crore twenty two lakh eighty thousand) for violation of the prescribed inlet notified standards.</p> <p>5.The unit should obtain NOC from CGWA for the abstraction of ground water.</p> <p>6.The unit should provide proper sludge drying beds for sludge management.</p> <p>7.The unit shall provide safe storage for the hazardous waste generated within the premises.</p> <p>8.The unit should put up display board outside the main factory gate regarding quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

04/21	M/s Primavera Manufacturing Company Pvt. Ltd. D-53 & 54, Phase-II ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Non-operational	<p>1.The unit may be levied environmental compensation of Rs 1,00,000 for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental compensation Rs 20/day till obtaining NOC from CGWA.</p> <p>3.The unit should obtain NOC from CGWA for the abstraction of ground water.</p> <p>4.The unit should resume operation only after obtaining valid consolidated consent to operate and authorization (CCA) from UEPPCB.</p> <p>5.The unit should start operation only after intimating UEPPCB.</p> <p>6.The unit should put up display board outside the main factory gate regarding quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises.</p>	
05/21	M/s Evergreen Motels, B-173A, Phase-I ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	<p>1.The unit may be levied environmental compensation of Rs 1,00,000 for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental compensation of 26,31,250.00 (twenty six lakh thirty one thousand two hundred fifty rupees) for violation of the prescribed inlet notified standards.</p> <p>3.The unit should obtain NOC from CGWA for the abstraction of ground water.</p> <p>4.The unit should install oil & grease removal system at kitchen waste for removal of the same.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			<p>5.The unit should maintain log book for the generation and disposal of the solid waste.</p> <p>6.The unit should install electromagnetic flow meter at inlet & outlet of STP and maintain the records of the same.</p>	
06/21	<p>M/s Fleetguard filters Pvt. Ltd. D-62, Phase-II, ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405</p>	Compliance	<p>1.The unit should obtain NOC from CGWA for the abstraction of ground water.</p> <p>2.The unit may be levied environmental compensation of Rs 2,11,204.0 (two lakh eleven thousand two hundred four) for illegal extraction of ground water.</p> <p>3.The unit may be recovered environmental compensation of 340.65 Rs/day from the units till obtaining the NOC from the CGWA.</p> <p>4.The unit may be levied environmental compensation of 37,31,250.00 (thirty seven lakh thirty one thousand two hundred fifty rupees) for violation of the prescribed inlet notified standards.</p>	<p>SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.</p>
07/21	<p>M/s Jainsons Engineering Pvt. Ltd. C-62-63, Phase-III, ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405</p>	Compliance	<p>1.The unit may be levied environmental compensation of Rs 1,00,000 for illegal extraction of ground water.</p> <p>2.The unit may be levied environmental compensation of 19,30,000.00 (nineteen lakh thirty thousand rupees) for violation of the prescribed inlet notified standards.</p> <p>3.The unit should obtain valid consent under water act & air act and authorization under the hazardous waste from UEPPCB.</p>	<p>SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.</p>

			<p>4.The unit should obtain NOC from CGWA for the abstraction of ground water.</p> <p>5. The unit should put up display board near the main entrance gate regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises.</p>	
08/21	M/s Rickitt Benckiser India Pvt. Ltd.-unit- B-96, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	<p>1.An amount of Rs 37,68,750/- may be levied on the unit as charge towards environmental compensation for violation of the effluent discharge standards.</p> <p>2.An amount of Rs 85,95,840/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water.</p> <p>3.The unit shall maintain the overall operation as per consented condition issued by UEPPCB.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.
09/21	M/s starways Industries Plot no: A-125, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405	Compliance (Phosphating work was not being performed. Non-generation of trade effluents)	<p>1.An amount of Rs 40,20,000/- may be levied on the unit as charge towards environmental compensation for violation of the effluent discharge standards.</p> <p>2.An amount of Rs 1,00,000/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water.</p> <p>3.Unit should not allow to operate till the issuance of valid consent by UEPPCB.</p> <p>4. The unit shall take NOC from CGWA for the abstraction of ground water.</p> <p>5.The unit shall make an adequate safe storage area for HW and also</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			<p>follow the rule of packaging and labeling.</p> <p>6. Unit shall provide display board for display of information related to water, air emission, and hazardous waste generation outside the factory gate.</p> <p>7. The unit should replace all mechanical flowmeters by electromagnetic flowmeters.</p>	
10/21	<p>M/s SNB Infra Heights Pvt. Ltd. C-09, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405</p>	Compliance	<p>1. An amount of Rs 76,75,000/- may be levied on the unit as charge towards environmental compensation for violation of the prescribed norms.</p> <p>2. An amount of Rs 1,00,000/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water.</p> <p>3. The Unit should not allow to operate till the issuance of valid consent by UEPPCB.</p> <p>4. The unit shall take NOC from CGWA for the abstraction of ground water.</p> <p>5. The unit shall relocate the flowmeter installed at the outlet primary treatment system to pump line to ensure proper functioning of flowmeter.</p> <p>6. The unit should maintain proper log book for the flowmeters installed at borewell & primary treatment system of wastewater.</p> <p>7. Unit shall also install electromagnetic flowmeters instead of mechanical flowmeters.</p> <p>8. The unit should maintain log book for the generation and disposal of solid/hazardous waste.</p>	<p>SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.</p>

11/21	M/s Laopala RG Ltd. Plot No: 108, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405	Compliance	<p>1.The unit shall make an adequate safe storage area for HW and also follow the rule of packaging and labeling.</p> <p>2.The unit should maintain Form-3 & Form-4 for the generation and disposal of hazardous waste.</p> <p>3.The unit should provide factory gate for display of information related to water, air emission and waste generated within the factory premises.</p>	
12/21	M/s Shiran Electricals Pvt. Ltd. Plot No: 22 Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405	Compliance	<p>1.An amount of Rs 1,00,000/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water.</p> <p>2.The unit shall take NOC from CGWA for the abstraction of ground water.</p> <p>3.The unit shall make an adequate safe storage area for HW and also follow the rule of packaging and labeling.</p> <p>4.The unit should provide display board at outside of factory gate in prescribed format for display of information related to water, air emission and waste generated within factory premises.</p> <p>5.The unit should install electromagnetic flow meter at the inlet of ETP and maintain proper logbook for the same.</p>	
13/21	M/s Surin Automotive Pvt. Ltd. Plot No: A-194 Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405	Non-Compliance	<p>1.An amount of Rs 30,000/- per day may be levied on the unit from 28/01/2020 to till the day of compliance achieved as charge towards environmental compensation for violating prescribed effluent discharge standards.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			<p>2.An amount of Rs 2,84,740/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water. In addition to this, unit may be levied Rs 600/- per day till the day of further compliance achieved.</p> <p>3.The unit should not allow to operate till the issuance of valid consent by UEPPCB.</p> <p>4.The unit should improve the operation of ETP to meet the prescribed standards of inlet effluent quality of CETP, Sitarganj.</p> <p>5.The unit shall take NOC from CGWA for the abstraction of ground water.</p>	
14/21	M/s Mascot Fasteners Pvt. Ltd. B-115, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand-262405	Non-Compliance	<p>1.An amount of Rs 83,80,000/- may be levied on the unit as charge towards environmental compensation for violation of the prescribed norms. In addition to this, unit may be levied Rs 20000/- per day till the day of compliance achieved.</p> <p>2.An amount of Rs 1,00,000/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water. In addition to this, unit may be levied Rs 140/- per day after 06/05/2020 till the day of further compliance achieved.</p> <p>3.The unit should improve the operation & maintenance of ETP to reduce the TDS of treated effluent within the prescribed standards of inlet quality for CETP, Sitarganj.</p>	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			<p>4.The unit shall regularly update the information on display board provided at factory gate.</p> <p>5.The unit shall obtain NOC from CGWA for the abstraction of ground water.</p> <p>6.The unit shall maintain daily logbook for flowmeter installed at borewell.</p> <p>7.The unit shall make an adequate safe storage area for HW and also follow the rule of packaging and labelling.</p>	
15/21	<p>M/s Rickitt Benckiser India Pvt. Ltd.-unit- B-96, Phase- ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405</p>	Non-Compliance	<p>1.An amount of Rs 37,68,750/- may be levied on the unit as charge towards environmental compensation for violation of the effluent discharge standards.</p> <p>2.An amount of Rs 72,45,000/- may be levied on the unit as charge towards environmental compensation for illegal extraction of ground water.</p> <p>3.The unit shall maintain the overall operation as per consented condition issued by UEPPCB.</p>	<p>SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.</p>
16/21	<p>M/s Gujarat Ambuja Exports Ltd. C-50 & C-60 ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405</p>	Non-Compliance	<p>The environmental compensation as given may be recovered from industrial unit</p> <ul style="list-style-type: none"> Rs 1,16,62,500/- for non-compliance, w.r.t. industrial pollution during 17.05.2018 – 28.01.2020 and In- addition, Rs 18,750/- per day may recovered from the industrial unit since 29.01.2020 till the complying the discharge norms. Rs. 3,31,32,840/- for ground water extraction without NOC from CGWA 	<p>SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.</p>

			during 30.05.2019 – 30.03.2019	
17/21	M/s Speciality Industries Polymers & Coating Pvt. Ltd. C-50 & C-60 SIDCUL, Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	The environmental compensation as given may be recovered from industrial unit <ul style="list-style-type: none"> Rs 19,90,000/- for non-compliance, w.r.t. industrial pollution during 18.05.2018 – 4.12.2018. Rs. 5,33,760/- for 26,688 m³ ground water extraction without NOC from CGWA. In-addition, Rs. 20/- per m³ may be charged from the until till obtaining NOC from CGWA. 	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.
18/21	M/s Henkel Adhesives Technologies Ltd. SIDCUL Sitarganj, U S Nagar Uttarakhand - 262405	Non-operational	The environmental of Rs. 12,43,750/- may be recovered from industrial unit for non-compliance, w.r.t. industrial pollution during 19.05.2018 – 04.12.2018	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.
19/21	M/s Western Consolidated Pvt. Ltd. SIDCUL Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	The environmental compensation as given may be recovered from industrial unit <ul style="list-style-type: none"> Rs 59,70,000/- for non-compliance, w.r.t. industrial pollution during 18.05.2018 – 3.12.2018. Rs. 1,00,000/- for ground water extraction without NOC from CGWA during 18.05.2018 08.02.2019. 	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.
20/21	M/s Parle Agro Pvt. Ltd. SIDCUL Sitarganj, U S Nagar Uttarakhand - 262405	Compliance	The environmental compensation as given may be recovered from industrial unit <ul style="list-style-type: none"> Rs 78,56,250/- for non-compliance, w.r.t. industrial pollution during 5.12.2018 – 28.01.2020. Rs. 46,57,310/- for non-compliance of ground water extraction. 	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

			In-addition, Rs 30/- per m3 groundwater extracted may be charged till obtaining valid NOC from CGWA and Rs 30/- per m3 may be charged for the quantity extracted more than permitted 400 m3/day till 21.03.2019.	
21/21	M/s Jindal ESIPL CETP (Sitarganj) Ltd. Plot No: U-3, Phase3, ELDECO SIDCUL Industrial Park Sitarganj, U S Nagar Uttarakhand - 262405	Non- Compliance	The environmental compensation as given may be recovered from industrial unit <ul style="list-style-type: none"> Rs 1,86,30,000/- for non-compliance, w.r.t. industrial pollution during 19.05.2018 – 29.01.2020. Rs. 1,00,000/- for ground water extraction without NOC from CGWA. In-addition, Rs 20/- per m3 may be charged from the until till obtaining NOC from CGWA	SPCB has issued direction to the unit on dated 05.08.2020 for Environment Compensation for violation of the prescribed norms.

State Pollution Control Board has forwarded the inspection reports of all 21 units to the Regional Office of Central Ground Water Board on 18.08.02020 for taking necessary action based on the recommendation made under the joint inspection reports. Copy of the letter is enclosed at **Annexure-2**.

For the Direction-3: State Pollution Control Board has released amount of Rs 25.00 Lakh in Favour of District legal Service Authority Distt. Udham Singh Nagar on dated 18.03.2020. Copy of such letter is placed at **Annexure-3**.

Annexure-1



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून-248001

पत्रांक-यूकेपीसीबी/एच.ओ./सा-183-300/508

दिनांक 07.2020

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 123/2018 में पारित आदेश, जिसमें सितारगंज औद्योगिक क्षेत्र की इकाईयों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड व राज्य बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति का आंकलन किया गया है। इसके अतिरिक्त पर्यावरण री-स्टोर एवं Victims को दी जाने वाली धनराशि का आंकलन किया जाना है। उक्त हेतु निम्नानुसार समिति गठित की जाती है:-

- | | |
|---|--------------|
| 1. डा0 अंकुर कंसल, पर्यावरण अभियन्ता, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड | -अध्यक्ष |
| 2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित प्रतिनिधि | -सदस्य |
| 3. जिला कृषि अधिकारी, कृषि विभाग, जिला-ऊधमसिंह नगर | - सदस्य |
| 4. जी0बी0 पन्त कृषि एवं तकनीकी विश्वविद्यालय द्वारा नामित प्रतिनिधि | - सदस्य |
| 5. जिलाधिकारी, ऊधमसिंह नगर द्वारा नामित प्रतिनिधि | - सदस्य |
| 6. क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर, जिला-ऊधमसिंह नगर | - सदस्य सचिव |

समिति द्वारा प्रश्नगत प्रकरण में Environment Restoration and Assessment of Compensation का आंकलन कर सुस्पष्ट आख्या उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जायेगी।

(एस0पी0 सुबुद्धि) आई.एच.एस.
सदस्य सचिव

- प्रतिलिपि:-
1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली को इस आशय के साथ कि समिति में सदस्य नामित करने का कष्ट करें।
 2. जिलाधिकारी, ऊधमसिंह नगर, को इस आशय के साथ कि समिति में सदस्य नामित करने का कष्ट करें।
 3. जी0बी0 पन्त कृषि एवं तकनीकी विश्वविद्यालय, पन्तनगर, ऊधमसिंह नगर को इस आशय के साथ कि समिति में सदस्य नामित करने का कष्ट करें।
 4. जिला कृषि अधिकारी, कृषि विभाग, उत्तराखण्ड को आवश्यक अनुपालन हेतु प्रेषित।
 5. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, चामुण्डा काम्प्लैक्स, रामनगर रोड़, काशीपुर, जनपद- ऊधमसिंह नगर को इस आशय के साथ कि समिति के सदस्यों/सम्बन्धि विभागों से सम्भव स्थिति पर आवश्यक कार्यवाही करना सुनिश्चित करें।

सदस्य सचिव

Annexure-2



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UKPCB/HO/Gen-464/ 2441-482

Dated 18.8.2020

To,

The Regional Director,
Central Ground Water Board,
419-A, Kanwali Road, Balliwala
Near Urja Bhawan, Dehradun

Sub: Regarding Joint Inspection with Respect to Industries Operating in Sitarganj Industrial Area, Udham Singh Nagar, Uttrakhand.

Sir,

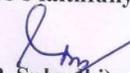
This has reference to the Hon'ble National Green Tribunal's order in O.A. no. 123/2018 dated 03.12.2019, wherein Hon'ble National Green Tribunal has directed that the Joint Committee of Central Pollution Control Board and State Pollution Control Board may assess the cost of Restoration of the Environment and amount of compensation required to paid to the victims.

In this regard, Central Pollution Control Board and State Pollution Control Board have jointly inspected the 21 industries of the area during Jan, 2020. The comprehensive reports of all 21 industries are enclosed in the pen drive for your ready reference.

Therefore, you are requested to go through the recommendation made in the report and take necessary action at your end.

Enclosure: Pen drive containing 21 Joint Inspection Report.

Yours's faithfully


(S.P. Subudhi) I.F.S.
Member Secretary

Annexure-3



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून-248001

पत्रांक-यूकेपीसीबी/एच.ओ./सा0-183/300/2020/1567-1949

दिनांक 18/03.2020

पंजीकृत डाक

सेवा में,

सचिव,
जिला विधि सेवा प्राधिकरण,
दीवानी न्यायालय परिसर,
रूद्रपुर, ऊधमसिंह नगर।

विषय:- मा0 राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन सं0 123/2018 सिद्धगर्ब्याल कल्याण समिति बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 03.12.2019 के अनुपालन के सम्बन्ध में।

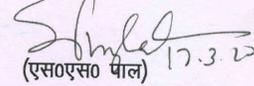
महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा मूल आवेदन सं0 123/2018 सिद्धगर्ब्याल कल्याण समिति बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 03.12.2019 का सन्दर्भ ग्रहण करना चाहें, जिसमें राज्य बोर्ड द्वारा रु0 25 लाख जिला विधि सेवा प्राधिकरण, ऊधमसिंह नगर में जमा किये जाने के निर्देश प्राप्त हुये हैं। आदेश की प्रति सुलभ सन्दर्भ हेतु संलग्न है

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में रु0 25 लाख का चैक (चैक नं0 091875) सैन्ट्रल बैंक ऑफ इण्डिया, देहरादून को संलग्न कर प्रेषित किया जा रहा है। कृपया पावति इस कार्यालय को प्रेषित करना चाहें।

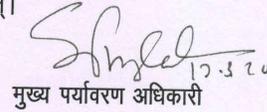
संलग्नक:- चैक(चैक नं0 091875) सैन्ट्रल बैंक ऑफ इण्डिया, देहरादून।

भवदीय


(एस0एस0 पाल) 17.3.20

मुख्य पर्यावरण अधिकारी

प्रतिलिपि:- सदस्य सचिव महोदय, यू0के0पी0सी0बी0, देहरादून को सूचनार्थ सादर प्रेषित।


मुख्य पर्यावरण अधिकारी

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